

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

05/12/2018

O.A./260/546/2018
FOR STAY, ON MEMO

H K DASH
-V/S-
D/O POST

ITEM NO:9

FOR APPLICANTS(S) Adv. : Mr. A. Tripathy

FOR RESPONDENTS(S) Adv.: Ms. S. B. Das

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsel for both sides.</p> <p>Ld. Counsel for the applicant submitted that the applicant had submitted a representation dated 20.11.2018 (Annexure-A/7) to Respondent No.3. Ld. Counsel for the applicant submitted that the grievance of the applicant would be redressed if a direction is given to Respondent No.3 to dispose of his representation dated 20.11.2018 (Annexure-A/7) against the impugned order of punishment of reduction by one stage for two years without cumulative effect without adversely affecting his pension. Ld. Counsel for the applicant submitted that he has filed this O.A since the Respondents are implementing the impugned order dated 31.10.2018.</p> <p>It is seen from the appeal that no request for staying the operation of impugned order before the Appellate Authority. In view of such submission, the O.A. is disposed of at this stage with a direction to Respondent No.3/competent authority to consider the representation dated 20.11.2018 (Annexure-A/7). We have given liberty to the applicant to file an application before the Appellate Authority for staying the impugned order pending disposal of the appeal. If such an applicant is filed, appellate authority shall consider the same as per rules and guidelines and dispose of the appeal within a period of two months from the date of receipt of certified copy of this order.</p>

It is made clear that we have not expressed any opinion on the merit of this case while passing this order.

The O.A. is disposed of at the admission stage. No costs.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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